

चाहिए और हम इसके बारे में जरूर
पूछताछ करेंगे।

15.07 hrs.

MATTERS UNDER RULE

377

15.06 hrs.

MARRIAGE LAWS (AMENDMENT)
BILL*

THE MINISTER OF LAW, JUSTICE
AND COMPANY AFFAIRS SHRI
P. SHIV SHANKAR) : Sir, I beg
to move for leave to introduce
a Bill further to amend the Hindu
Marriage Act, 1955 and the Special
Marriage Act, 1954.

MR. DEPUTY-SPEAKER : The
question is :

"That leave be granted to introduce
a Bill further to amend the Hindu
Marriage Act, 1955 and the
Special Marriage Act, 1954."

The motion was adopted.

SHRI P. SHIV SHANKAR : Sir,
I introduce the Bill.*

FOOD CORPORATIONS (AMEND-
MENT) BILL*

THE MINISTER OF STATE IN
THE MINISTRY OF AGRICULTURE
AND RURAL RECONSTRUCTION
(SHRI BALESHWAR RAM) : On
behalf of Shri Birendra Singh Rao,
I beg to move for leave to introduce a
Bill further to amend the Food Corporations
Act, 1964.

MR. DEPUTY-SPEAKER : The
question is :

"That leave be granted to introduce a
Bill further to amend the Food
Corporations Act, 1964."

The motion was adopted.

SHRI BALESHWAR RAM : Sir,
I introduce the Bill.

(i) NEED FOR ENHANCEMENT OF CEMENT
ALLOCATION TO KERALA

SHRI K. A. RAJAN (Trichur) :
Sir as per the cement allocations made
by the Government of India, Ministry of
Shipping and Transport (Roads Wing)
the allotment of cement for the second
quarter of 1980 for the execution of Central/
Centrally sponsored road/bridge works
in Kerala is only 880 tonnes. The Kerala
Government have intimated the mini-
mum requirements of cement for the third
quarter for Kerala State for National
Highway works as 3280 MT. As this
was the irreducible minimum required
quantity, the Kerala Government has
requested for allotment of this quantity
in full without effecting any reductions.
But against this request, the Govern-
ment of India have allotted only 1000
MT for the third quarter. For the
fourth quarter, the Kerala Government
has furnished the requirement
as 4970 MT, but the quantity allocated
was only 465 MT. Pointing out these
facts, the Kerala Government have
addressed the Ministry of Shipping
and Transport for allotment of enhanced
quantities of cement for the Central/
Centrally sponsored works under exe-
cution in this State. But it is under-
stood that, till date, no reply has been
received by the Kerala Government
from the Government of India.

I, therefore, request the hon. Mi-
nister to take necessary steps for the
enhancement of cement allocation to
the State.

(ii) RECRUITMENT OF LOWER DIVISION
CLERKS BY TUTICORIN PORT TRUST

†SHRI D.S.A. SIVAPRAKASAM
(Tirunelveli) : In my parliamentary con-
stituency, there is the Tuticorin Port Trust.
In July 1979, the Port Trust advertised
for recruitment of Lower Division Clerks.
Along with each application a fee of Rs.
5/- was charged. An examination was
also proposed for this purpose. The
last date was 10-8-79. In response to
this, lakhs of unemployed young men
applied and the revenue of about Rs.
5 lakhs must have been received by the
Port Trust. In many newspapers there
were also advertisements from the Port
Trust warning the aspirants not to fall a
prey into the hands of intermediaries
who will deceive them of Rs. 5000 or
Rs. 6000 per head. The Port Trust

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 27-2-81.

†The original speech was delivered in Tamil.